

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BRANDSCALE  
INNOVATIONS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|     |   |  |
|-----|---|--|
| 1.  | Name of corporate debtor  | Brandscale Innovations Private Limited   |
| 2.  | Date of incorporation of corporate debtor   | October 14, 2021   |
| 3.  | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Mumbai   |
| 4.  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U51909MH2021PTC369514  |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor  | <b>Registered Office:</b><br>Plot No 10, Buty Layout Vijay Nagar, Nagpur, Maharashtra, India, 440013<br><b>Other Office:</b><br>Plot no 28, Block A Sector 63 Gautam Budh Nagar, Noida, Uttar Pradesh, India, 201301                     |
| 6.  | Insolvency commencement date in respect of corporate debtor   | April 24, 2025 (Date of Receipt of Order April 28, 2025)   |
| 7.  | Estimated date of closure of insolvency resolution process  | October 21, 2025   |
| 8.  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Divyesh Desai<br>Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338  |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board   | Moore Stephens Singhi Advisors LLP,<br>B2 - 402, Marathon Innova, 4th Floor,<br>Off Ganpatrao Kadam Marg, Lower Parel,<br>Mumbai, Maharashtra, 400013<br>Email: <a href="mailto:divyeshdesai@singhico.com">divyeshdesai@singhico.com</a> |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional   | Moore Singhi Advisors LLP, B2 - 402,<br>Marathon Innova, 4th Floor, Off Ganpatrao<br>Kadam Marg, Lower Parel, Mumbai,<br>Maharashtra, 400013<br>Process Email: <a href="mailto:cirp.biopl@gmail.com">cirp.biopl@gmail.com</a>            |
| 11. | Last date for submission of claims  | May 8, 2025  |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA   |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA   |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | (a) Web link:<br><a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>(b) NA   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Brandscale Innovations Private Limited on April 24, 2025.

The creditors of Brandscale Innovations Private Limited are hereby called upon to submit their claims with proof on or before May 8, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

*Divyesh N. Desai*  
**Divyesh Desai**

Interim Resolution Professional

For **Brandscale Innovations Private Limited**

Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338

Place : Mumbai

Date : April 29, 2025

